

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**

**UNSTARRED QUESTION NO.125**  
TO BE ANSWERED ON THE 18<sup>TH</sup> JULY, 2018

**GENERAL FINANCIAL RULES**

125. DR. RATNA DE (NAG):  
SHRI NARANBHAI KACHHADIYA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the rules and orders of the Government of India dealing with matters involving public finances, as laid down in the general financial rules of the Ministry of Finance are applicable to the Ministry of Defence;
- (b) if so, whether these rules and orders are being followed by the Ministry of Defence;
- (c) if so, whether the general financial rules regarding procurement of goods and services have been considered while framing the latest Defence Procurement Policy 2016; and
- (d) if so, whether the fundamental principles of public buying are adhered to in the procurement process in the Ministry of Defence and if so, the details thereof?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

**(a) to (d): A Statement is attached.**

\*\*\*\*\*

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK  
SABHA UNSTARRED QUESTION NO. 125 FOR ANSWER ON 18.07.2018**

**(a) & (b):** The General Financial Rules (GFRs) lay down the general rules applicable to Ministries / Departments, and detailed instructions relating to procurement of goods are issued by the procuring departments broadly in conformity with the general rules, while maintaining flexibility to deal with varied situations.

**(c) & (d):** The Defence Procurement Procedure-2016 has been accordingly formulated keeping in view the unique features of supplier constraints, technological complexity and the emergent nature of procurements to maintain operational preparedness of the Armed Forces.

\*\*\*\*\*